

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO.202 OF 2019

In the matter of:

Rajneesh Ghei

Appellant

Vs

Registrar of Companies & Ors

Respondent

Counsel appeared for both parties but did not mark their presence.

ORDER

09.01.2020-Learned counsel for the appellant seeks permission to file application alongwith the documents. She is permitted to file same with copy to other Respondents. She seeks time to file rejoinder. Two weeks' time is granted to file rejoinder. Learned counsel for the Respondent No.1 submits that he will file reply affidavit during the course of the day. He is directed to supply copy of the reply affidavit to appellant. Let the matter be fixed on **24.1.2020**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

Bm/nn